

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 1856/2014

RAHIL & ANR.

Appellant(s)

VERSUS

STATE(GOVT. OF NCT OF DELHI)
(IA No. 17421/2014 - STAY APPLICATION)

Respondent(s)

Date : 05-06-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
(PARTIAL COURT WORKING DAYS BENCH)For Appellant(s) : Mr. Ram Narayan Mohanty, Adv.
Mr. Amar Kumar Raizada, Adv.
Ms. Nivedita Pandit, Adv.
Ms. Yashika Anand, Adv.
Mr. Mohd. Irshad Hanif, AORFor Respondent(s) : Mr. Satya Darshi Sanjay, A.S.G.
Mr. Rajan Kumar Chourasia, Adv.
Mr. Abhinav Mishra, Adv.
Mr. Aaditya Shankar Dixit, Adv.
Mr. Mukesh Kumar Maroria, AORUPON hearing the counsel the Court made the following
O R D E R

1. We are not impressed with the submissions made by the learned counsel for the appellants that he does not have the Trial Court records for he is the very same counsel who had drafted the appeal, assailing the judgment of reversal initially passed by the Trial Court.

2. Be that as it may. In the interest of justice, we adjourn the matter and direct the same to be listed, as prayed for, by learned counsel for the appellant, on 18th June, 2025.

3. Registry is directed to supply entire Trial Court records in digital form to learned counsel for the appellants during the course of the day. Concerned Registrar (Judl.) shall ensure the same.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(NIDHI MATHUR)
COURT MASTER (NSH)